

Mr. Deputy-Speaker: Have they issued a Press Note on the subject ?

Shri Jawaharlal Nehru: Most of the facts have been given in it. I cannot off-hand say that there is no possibility of error in the description in that note. I can't bind myself to it, but broadly speaking, that is the information we have. It has already been given and all that I can do is to repeat them. If I get any more information, that will be given.

PAPERS LAID ON THE TABLE

AMENDMENTS TO INDIAN AIRCRAFT RULES

The Minister of Communications (Shri Jagjivan Ram): I beg to lay on the table under sub-section (3) of section 5 of the Indian Aircraft Act, 1934, a copy of each of the following Notifications of the Ministry of Communications, together with the Explanatory Notes, making certain further amendments to the Indian Aircraft Rules, 1937:

(1) Notification No. AR|1937 (11), dated the 3rd December, 1955.

(2) Notifications No. AR|1937 (8), dated the 8th December, 1955.

[Placed in Library. See No. S-2|56]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT.

The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa): On behalf of the Minister of Food and Agriculture I beg to lay on the table a copy of each of the following Notifications of the Ministry of Food and Agriculture, under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

(1) Notification No. S.R.O. 3568, dated the 25th November, 1955, cancelling the Ministry of Food and Agriculture Notification No. S.R.O. 2408, dated the 16th July, 1954.

(2) Notification No. S.R.O. 3569, dated the 25th November, 1955, cancelling the Ministry of Food and Agriculture Notification No. S.R.O. 3311, dated the 28th October, 1954.

[Placed in Library. See No. S-3|56]

AMENDMENTS TO CINEMATOGRAPH (CENSORSHIP) RULES

The Minister of Information and Broadcasting (Dr. Keskar): I beg to lay on the Table, under sub-section (3) of section 8 of Cinematograph Act, 1952, a copy of the Notification No. S.R.O. 3740, dated the 20th December, 1955, making certain further amendments in the Cinematograph (Censorship) Rules, 1951.

[Placed in Library. See No. S-4|56]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Minister of Agriculture (Dr. P. S. Deshmukh): I beg to lay on the table a copy of each of the following Notifications of the Ministry of Food and Agriculture, under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

(1) Notification No. S.R.O. 2080, dated the 24th September, 1955, making certain amendments to the Fruit Products Order, 1955.

(2) Notification No. S.R.O. 3438 dated the 8th November, 1955 cancelling the Ministry of Food and Agriculture Notification No. S.R.O. 2406, dated the 16th July, 1954.

(3) Notification No. S.R.O. 3439 dated the 8th November, 1955, cancelling the Ministry of Food and Agriculture Notification No. S.R.O. 2407 dated the 16th July, 1954.

[Placed in Library. See No. S-5|56]

NOTIFICATION re. INCOME-TAX INVESTIGATION COMMISSION

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to lay on the Table, under sub-section (3) of section 4 of the Taxation on Income, (Investigation Commission) Act, 1947, a copy of the Ministry of Finance (Revenue Division) Notification No. 96, dated the 23rd December, 1955, extending the term of appointment of the Income-tax Investigation Commission up to the 31st December, 1956.

[Placed in Library. See No. S-6|56]

REPORT OF REHABILITATION FINANCE ADMINISTRATION

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to lay on the Table a copy of the Report of the Rehabilitation Finance Administration for the

half-year ended the 30th June, 1955, under sub-section (2) of section 18 of the Rehabilitation Finance Administration Act, 1948.

[Placed in Library. See No. S-7|56]

NOTIFICATION UNDER CENTRAL EXCISES AND SALT ACT

Shri A. C. Guha: I beg to lay on the Table a copy of the Central Excises Notification No. 2-CER|55 dated the 17th December, 1955, under section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library. See No. S-8|56]

REPORT OF TARIFF COMMISSION ON RETENTION PRICES OF STEEL, ETC.

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951:

(1) Report (1955) of the Tariff Commission on the retention prices of steel produced by the Tata Iron and Steel Company, Ltd., and the Indian Iron and Steel Company, Ltd.

(2) Ministry of Commerce and Industry Resolution No. SC(A)-2(149|55, dated the 1st February, 1956.

[Placed in Library. See No. S-9|56]

ORDINANCES PROMULGATED AFTER TERMINATION OF ELEVENTH SESSION

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table, under the provisions of Article 123 (2) (a) of the Constitution, a copy of each of the following ordinances promulgated by the President after the termination of the Eleventh Session of the Houses of Parliament:

(1) The Representation of the People (Amendment) Ordinance, 1955 (No. 7 of 1955).

[Placed in Library. See No. S-10|56]

(2) The Life Insurance (Emergency Provisions) Ordinance, 1956 (No. I of 1956).

[Placed in Library. See No. S-11|56]

(3) The Madras Terminal Tax on Railway Passengers Ordinance, 1956 (No. 2 of 1956).

[Placed in Library. See No. S-12|56]

(4) The Sales Tax Laws Validation Ordinance, 1956 (No. 3 of 1956).

[Placed in Library. See No. S-13|56]

EXPLANATORY STATEMENT *re.* REPRESENTATION OF PEOPLE (AMENDMENT) ORDINANCE

Shri Satya Narayan Sinha: I beg to lay on the Table, in pursuance of sub-rule (2) of Rule 89 of the Rules of Procedure and Conduct of Business, a copy of the explanatory statement regarding the Representation of the People (Amendment) Ordinance, 1955 (No. 7 of 1955).

[See Appendix I, annexure No. 1]

REPRESENTATION OF THE PEOPLE (SECOND) AMENDMENT BILL

PRESENTATION OF * REPORT OF SELECT COMMITTEE

Pandit Thakur Das Bhargava (Gurgaon): I beg to present the Report of the Select Committee on the Bill further to amend the Representation of the People Act, 1951, and to make certain consequential amendments in the Government of Part C States Act, 1951.

SECURITIES CONTRACTS (REGULATION) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to move that the time appointed for the presentation of the Report of the Joint Committee on the Bill to prevent undesirable transactions in securities by regulating the business of dealing therein, by prohibiting options and by providing for certain other matters connected therewith be extended up to the 29th February, 1956.

Shri Kamath (Hoshangabad): May I know the reasons for this demand for the extension of time?

Mr. Deputy-Speaker: Is there any specific reason? How far has the work proceeded?

* Published in the Gazette India—Extraordinary Part II—Section 2 dated 15-2-66 pp 2/1 to 2/59.